

GOVERNMENT OF KARNATAKA

No. KAE 33 KABANI 2020

Karnataka Government Secretariat,
Vikasa Soudha,
Bangalore, dated: 22-05-2020

NOTIFICATION

In exercise of powers conferred under Section 5 of Factories Act, 1948 (Act No. 63 of 1948), the Government of Karnataka is pleased to order that all the factories registered under Factories Act, 1948 shall be exempted from the provisions of Section 51 (weekly hours) and Section 54 (daily hours), and with effect from **22-05-2020 to 21-8-2020** subject to the following conditions: -

1. No adult worker shall be allowed or required to work in a factory for more than ten (10) hours in any day and sixty (60) hours in any week.
2. Provisions of Section 59 regarding overtime wages shall continue to be applicable without any change.

By order and in the name of the
Governor of Karnataka

(Handwritten signature)
(K. SHIVALINGAIAH)
Under Secretary to Govt.,
Labour Department.

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(Handwritten signature)

To:

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Copies:

1. Secretary to Govt. of India, Ministry of Labour, New Delhi.
2. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
3. The Principal Secretary to Government, Commerce and Industries Department, Vikasa Soudha, Bengaluru.
4. The Director, Department of Factories, Boilers, Industrial Safety and Health, Karmika Bhavana, Bannerugatta Road, Bengaluru.
5. The Personal Section of Additional Chief Secretary to Government, Labour Department, Vikasa Soudha, Bengaluru.
6. The Personal Section of Deputy Secretary to Govt, Labour Department, Vikasa Soudha, Bengaluru.
7. Spare Copies/Section Guard File.

GOVERNMENT OF KARNATAKA

No. KAE 33 KABANI 2020

Karnataka Government Secretariat,
Vikasa Soudha,
Bangalore, dated: 11-06-2020

NOTIFICATION

Whereas, the Government of Karnataka by Notification No: KAE 33 KABANI 2020, dated: 22-05-2020 issued under section 5 of the Factories Act of 1948 (Act No. 63 of 1948) exempted all the factories registered under the Factories Act, 1948 from the provisions of Section 51 (weekly hours) and Section 54 (daily hours) of the Factories Act, 1948 with effect from 22-05-2020 to 21-08-2020 subject to certain conditions.

Whereas, having examined the provisions further, the Government of Karnataka now intends to withdraw the said notification.

Therefore, in exercise of the powers conferred under Section 5 of Factories Act, 1948 (Act No. 63 of 1948), the Government of Karnataka hereby withdraws the Notification No: KAE 33 KABANI 2020, dated: 22-05-2020 with immediate effect.

By order and in the name of the
Governor of Karnataka



(SANDHYA L. NAYAK)
Deputy Secretary to Govt.,
Labour Department.

To:

Publish in e-Gazette.

Copies:

1. The Advocate General, High Court of Karnataka, Bengaluru.
2. The Secretary, Ministry of Labour and Employment, GOI, New Delhi.
3. The Chief Secretary, Government of Karnataka, Vidhana Soudha, Bengaluru.
4. The Principal Secretary to Government, Commerce and Industries Department, Vikasa Soudha, Bengaluru.
5. The Commissioner, Labour Department, Bannerughatta Road, Bengaluru.
6. The Director, Department of Factories, Boilers, Industrial Safety and Health, Karmika Bhavana, Bannerugatta Road, Bengaluru.
7. The Personal Section of Principal Secretary to Govt, Labour Department, Vikasa Soudha, Bengaluru.
8. Spare Copies/Section Guard File.